

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-211
IB-2354/ND/2019
New IA/5303/2020

IN THE MATTER OF:

Noble Cooperative Bank Ltd

Vs.

Jarvis Infratech Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 7 IBC code 2016

Order delivered on 07.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA

HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Govind Bhardwaj appearing on behalf of Resolution Professional

For the Respondent

:

ORDER

By filing this application, the Petitioner/RP prayed for exclusion of period from 25.03.2020 till 08.08.2020 i.e. 137 days on the ground of lockdown imposed by the Central Government/State Government.

We have heard the Ld. Counsel for the applicant and perused the averments made in the application.

Ld. Counsel for the applicant has referred the order passed by the Hon'ble NCLAT, which is at page 18 of the application and submitted that the Hon'ble NCLAT has extended the period of lockdown and on the basis of that order, the applicant claimed the exclusion till 08.08.2020.

In the light of the submissions raised on behalf of the applicant, we have gone through the order dated 30.03.2020 passed by the Hon'ble NCLAT and we notice that in that order, the

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Hon'ble NCLAT has nowhere observed that till 08.08.2020, the period will be excluded on the ground of lockdown imposed by the Central Government/State Government.

In other matters, we usually exclude the period from 25.03.2020 till 30.06.2020 on the ground of lockdown imposed by the Central Government/State Government.

So considering this fact, we hereby exclude the period commencing from 25.03.2020 till 30.06.2020 on the ground of lockdown imposed by the Central Government/State Government i.e. in total of 98 days commencing from 25.03.2020 till 30.06.2020 is hereby excluded while calculating the total period of CIRP. With this order, **the present IA stands disposed off.**

-Sol-

(K.K. VOHRA)
MEMBER (T)

-Sol-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-212
IB-2354/ND/2019
IA/1970/2020

IN THE MATTER OF:

Noble Cooperative Bank Ltd

Vs.

Jarvis Infratech Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 7 IBC code 2016

Order delivered on 07.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Govind Bhardwaj appearing on behalf of Resolution Professional

For the Respondent

:

ORDER

This is the first status report filed by the IRP regarding the constitution of CoC. The same is taken on record. With this order, **the present IA stands disposed off.**

-Sol-

(K.K. VOHRA)
MEMBER (T)

-Sol-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-213
IB-2354/ND/2019
IA/5253/2020

IN THE MATTER OF:

Noble Cooperative Bank Ltd

Vs.

Jarvis Infratech Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 7 IBC code 2016

Order delivered on 07.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Govind Bhardwaj appearing on behalf of Resolution Professional
For the Respondent :

ORDER

Mr. Parteek Gupta appeared on behalf of Respondents no. 3-4 and accepted notice and also seeks time to file the reply. Accordingly, two weeks' time is granted to file the reply after serving advance copy upon the Ld. Counsel for the petitioner. Thereafter, Ld. Counsel for the petitioner is directed to file rejoinder, if any, within one week after receiving the reply.

None appeared on behalf of respondents no. 1 & 2. Issue notice upon respondents no. 1 & 2 by all modes including the email. Affidavit of service must be filed within one week from today. List the case on **12.02.2021**.

-Sc/-

(K.K. VOHRA)
MEMBER (T)

-Sc/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-214
IB-2354/ND/2019
IA/4480/2020

IN THE MATTER OF:

Noble Cooperative Bank Ltd

Vs.

Jarvis Infratech Pvt Ltd

....Applicant

.....Respondent

SECTION

U/s 7 IBC code 2016

Order delivered on 07.01.2021

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Govind Bhardwaj appearing on behalf of Resolution Professional

For the Respondent

: Mr. Prateek Gupta, Advocate for Respondent no. 3 and 4

ORDER

Issue notice upon all the respondents by all modes including the email. Affidavit of service must be filed within one week from today. List the case on **12.02.2021**.

In course of hearing, Ld. Counsel appearing for the RP informed us that the CoC has already taken the decision to file an application for liquidation and accordingly, the RP has filed the application but the same is not listed today.

Ld. Counsel for the RP is directed to share the diary number of the filing with the Court Officer and thereafter, the Court Officer is directed to list that application on **29.01.2021**.

-Sc/-

(K.K. VOHRA)
MEMBER (T)

-Sc/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)